

FIR No. 81/2018

PS: Rajinder Nagar

State V. Rakesh Kumar Meena

u/s 323/328/313/354D/376/506/34 IPC

16.07.2020

Present: Sh. Ateeque Ahmad, Ld. APP for the State through VC.

Accused on interim bail.

Complainant/victim Priyanka is present.

Sh. Manish Malik, Ld. Counsel for accused/applicant through VC/mobile call.

Ms. Lakshmi Raina, Ld. Counsel for DCW.

This is a bail application for regular bail of the applicant/accused u/s 439 Cr.P.C.

Ld. Counsel for applicant/accused has submitted that the applicant/accused is on interim bail for the last many months as he was granted interim bail on the ground that he had solemnized marriage with the complainant/victim and the applicant/accused is residing with the complainant/victim in a healthy atmosphere. It is further submitted that the regular bail of the applicant/accused may kindly be granted.

Per contra, Ld. APP has vehemently opposed the bail application stating that the offence in question is serious in nature.

Heard. In view of the submissions made by Ld. Counsel for applicant/accused, Ld. APP for the State as well as Ld. Counsel for the DCW, this court is of the considered view that the interim bail was granted to the applicant/accused and since then his interim bail was extended. In view of the



Submissions made by Ld. Counsel for the applicant/accused as well as order passed by the High Power Committee of the Hon'ble High Court of Delhi, the interim bail of the applicant/accused is hereby extended till 07.09.2020 on the same terms and conditions.

Copy of this order and intimation be sent to the Jail Superintendent for their record and necessary action.

Be put up on 07.09.2020 for further arguments on regular bail application of the applicant/accused.



(SATISH KUMAR)

ASJ/SPECIAL JUDGE (SFTC-2)

Central/THC/Delhi

16.07.2020